

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

35. C.P. (IB)/675(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2024**

NAME OF THE PARTIES: - Sanjay Rarndas Mahaian
V/s

**Edelweiss Asset Reconstruction
Company Limited**

IN THE MATTER OF

**Edelweiss Asset Reconstruction
Company Limited**

V/s

Damji R Shah

**Section: Application under any other provisions - IBC U/s 95(1) of
(IBC)**

ORDER

Adv. Pawan Kulkarni a/w. Adv. Darshit Dave appeared for the Petitioner/Financial Creditor through VC. Adv. Tulsi Shah appeared for the RP through VC. None appeared on behalf of Respondent/Personal Guarantor. The RP report has already been submitted and copy of the report has been served upon the Respondent/Personal Guarantor, but nobody appeared on behalf of the Respondent/Personal guarantor. Let a final court notice be issued to the Respondent/Personal guarantor directing him to file reply/objection, if any, against the report filed by the RP within a period of three weeks by serving an advance copy of the same to the other side and come present on the next date of hearing in person or through counsel. List this matter for final hearing on **11.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)